

(b) If no block has been allotted, what are the reasons therefor?

(c) How many blocks were offered to Madhya Bharat at the three allotments beginning from last October?

(d) How many were accepted by Madhya Bharat Government?

**The Deputy Minister of Irrigation and Power (Shri Hathi):** (a) The matter is under consideration.

(b) Does not arise.

(c) and (d). Seven Community Project Development Blocks have been allotted in 1952-53 and 1953-54 on the basis of proposals received from the State Government.

### खादी और ग्राम उद्योग

\*६६६. श्री नवल प्रभाकर : क्या बाणिज्य तथा उद्योग मंत्री यह बताने की कृपा करेंगे :

(क) क्या यह सत्य है कि ग्रामिल भारतीय खादी एवं ग्रामोद्योग मण्डल ने १९५३-५४ के लिए नवीन योजना की घोषणा की है ;

(ख) यदि हां, तो क्या इस योजना में चर्म उद्योग के विकास का कार्यक्रम भी सम्मिलित है ; और

(ग) यदि हां तो इस कार्य के लिए दी जाने वाली सहायता ?

**The Minister of Commerce and Industry (Shri T. T. Krishnamachari):** (a) and (b). Yes.

(c) Rs. 1,49,400 (including a loan of Rs. 1,01,600).

### राजस्थान में खूने का पत्थर

\*६६७. श्री बलबन्त सिंह मेहता: (क) क्या बाणिज्य तथा उद्योग मंत्री यह बताने की कृपा करेंगे कि क्या यह सच है कि राजस्थान में चित्तौड़गढ़ के पास बहुत अच्छी किस्म का सीमेन्ट के काम का खूने का पत्थर बहुत बड़ी मात्रा में पाया गया है ?

(ख) यदि हां तो वह किस परिमाण में पाया गया है ?

**The Minister of Commerce and Industry (Shri T. T. Krishnamachari):**

(a) Yes, Sir.

(b) The reserves are estimated to be roughly 283 million tons.

### VERIFICATION OF CLAIMS

\*668. **Babu Ramnarayan Singh:** will the Minister of Rehabilitation be pleased to state:

(a) whether cases in connection with the verification of claims of displaced persons have all been decided;

(b) if not, the percentage of the cases so far decided;

(c) whether copies of the decisions mentioned in part (b) above are given to the persons concerned;

(d) if so, the amount of time generally taken in this process; and

(e) whether Government are aware of the delay in the verification of the claims and also in getting copies of decisions?

**The Deputy Minister of Natural Resources and Scientific Research (Shri K. D. Malaviya):** (a) and (b). All claims except less than 1 per cent. have been verified.

(c) Yes.

(d) Claimants who applied for copies to the Claims Officers/Commissioners concerned at the time of passing of orders were generally supplied copies on the date of application or within a few days thereafter. Claimants who failed to obtain copies from Claims Officers/Commissioners experienced some delay.

(e) As explained above, verification was all but completed by the 17th May 1953 when the Displaced Persons (Claims) Act expired. Until fresh law is enacted, the small number of unverified claims will have to pend. The matter was explained in the Press Note issued on the 27th May, 1953 a copy is laid on the Table of the House.